

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF FERTILIZERS

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2898 TO BE ANSWERED ON: 19.08.2025**

Sale of counterfeit fertilizers in the country

**2898: SHRI SAKET GOKHALE:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether there have been complaints regarding counterfeit fertilizers being sold in markets across the country, if so, the details of States from where such complaints were received and counterfeit fertilizers were found to be sold; and
- (b) the detail of steps taken by the Ministry to curb and crack down the sale of counterfeit fertilizers?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

**(SMT. ANUPRIYA PATEL)**

(a) & (b) Fertilizer Control Order (FCO)-1985 has laid down fertilizer-wise detailed specifications. Any fertilizer, not meeting the said specifications, cannot be sold in the country for agricultural purpose. Clause 19 of FCO strictly prohibits the sale or manufacture of fertilizers which are not of prescribed standards. Any sale of spurious or low quality fertilizers is punishable under the Essential Commodities Act, 1955.

Moreover, quality control of fertilizers comes under the purview of State Governments. In order to regulate the sale of spurious or low quality fertilizers in the State, there is a District Quality control mechanism for awareness & vigilance at the field level and awareness is spread among the farmers on the regular basis through press note, TV talks, Kishan Gosti, Krushimela, Krushi Mahotsav etc.

Accordingly, as per the information received from States, the information regarding the number of cases of spurious or low quality fertilizers in the States and action taken against them during the last 5 years is placed at **Annexure**.

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Annexure referred to in reply to parts (a) & (b) of Rajya Sabha Un-Starred Question No. 2898 to be answered on  
19.08.2025

**Number of cases related to Spurious or Low Quality Fertilizers reported by States during last 5 years**

	State	No of Cases	Action Taken
1.	<b>Andaman and Nicobar</b>	NIL	NIL
2	<b>Andhra Pradesh</b>	NIL	NIL
3	<b>Arunachal Pradesh</b>	NIL	NIL
4	<b>Assam</b>	5	Lincences of the concerned were cancelled.
5	<b>Bihar</b>	NIL	NIL
6.	<b>Chhattisgarh</b>	1	The action against the fertilizer company is under process in the court of distric collector.
7	<b>Dadra and Nagar</b>	NIL	NIL
8	<b>Daman and Diu</b>	NIL	NIL
9	<b>Delhi</b>	NIL	NIL
10	<b>Goa</b>	NIL	NIL
11	<b>Gujarat</b>	NIL	NIL
12	<b>Haryana</b>	707	52 FIR registered
13	<b>Himachal Pradesh</b>	NIL	NIL
14	<b>Jammu and kashmir</b>	NIL	NIL
15	<b>Jharkhand</b>	NIL	NIL
16	<b>Karnataka</b>	14	14 FIR registered
17	<b>Kerala</b>	No. of cases reported for Fake Fertilizers: NIL No. of Cases of Substandard fertilizers: 1026	License suspended -5 Hearing conducted – 72 Warning - 247 Explanation called for – 577 Show cause notice - 126
18	<b>Lakshadweep</b>	NIL	NIL
19	<b>Madhya Pradesh</b>	17	Action Taken as per FCO-1985 & ECA-1955.
20	<b>Maharashtra</b>	37	37
21	<b>Manipur</b>	NIL	NIL
22	<b>Meghalaya</b>	NIL	NIL
23	<b>Mizoram</b>	NIL	NIL
24	<b>Odisha</b>	610	LoA cancelled: 94, LoA suspended: 228, Other action (stop sale/seizure): 267, Prosecution launched: 21
25	<b>Puducherry</b>	NIL	NIL
26	<b>Punjab</b>	487	The licenses of these companies were revoked. 146 Cases are pending in various courts againt companies that supplied substandard fertilizers to farmers and 18 FIRs have been filed against the defaulter in such cases across the State of Punjab.
27	<b>Rajasthan</b>	NIL	NIL
28	<b>Sikkim</b>	NIL	NIL
29	<b>Tamil Nadu</b>	01	The Trial is proceeding at Hon'ble JM Court No. 2, Coimbatore.
30	<b>Telangana</b>	NIL	NIL
31	<b>Tripura</b>	NIL	NIL
32	<b>Uttarakhand</b>	NIL	NIL
33	<b>Uttar Pradesh</b>	44	44 FIRs registered
35	<b>West Bengal</b>	3127	Action Taken as per FCO-1985.

